Part A

<<Date (dd month year) >> <<Policyholder's Name>> <<Policyholder's Address>> <<Policyholder's contact number>>

Dear << Policyholder's Name>>,

Sub: Your Policy no. << Policy Number>> - HDFC Life ProGrowth Plus

We are glad to inform you that your proposal has been accepted and the HDFC Life ProGrowth Plus Policy ("Policy") has been issued. We have made every effort to design your Policy document in a simple format. We have highlighted important terms and conditions so that you may recognise them easily.

Policy documents:

As an evidence of the insurance contract between HDFC Standard Life Insurance Company Limited and you, the Policy is enclosed herewith. Please preserve this document safely and also inform your nominee(s), if any, about the same. We are also enclosing alongside a copy of your proposal form and other relevant documents submitted by you for your information and records.

Cancellation in the Free-Look Period:

In case you are not agreeable to any of the provisions stated in the Policy, you have the option of returning the Policy to us stating the reasons thereof, within 15 days from the date of receipt of the Policy. If you have purchased your Policy through Distance Marketing this period will be 30 days. On receipt of your letter along with the original Policy documents, we shall arrange to refund the value of Units allocated to you on the date of receipt of request plus the unallocated part of the premium plus charges levied by cancellation of Units, subject to deduction of the proportionate risk Premium for the period on cover, the expenses incurred by us on medical examination (if any) and stamp duty.

Contacting us:

The address for communication is specified below. To enable us to serve you better, you are requested to quote your Policy number in all correspondences. In case you are keen on knowing more about our products and services, we would request you to talk to your Certified Financial Consultant (Insurance Agent) who has advised you while taking this Policy. The details of your Certified Financial Consultant including contact details are listed below.

To contact us in case of any grievance, please refer to "Grievance Redressal – Contact Details Annexure". In case you are not satisfied with our response, you can also approach the Insurance Ombudsman in your region whose address is available on our website www.hdfclife.com.

Thanking you once again for choosing HDFC Standard Life Insurance Company Limited and looking forward to serving you in the years ahead.

Yours sincerely,

<< Designation of the Authorised Signatory >>

Branch Address: <<Branch Address>>
Agency Code: <<Agency Code>>
Agency Name: <<Agency Name>>

Agency Telephone Number: << Agency mobile & landline number>>

Agency Contact Details: << Agency address>>

<u>Address for Correspondence:</u> HDFC Standard Life Insurance Company Limited, 11th Floor Lodha Excelus, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai-400011.

Regd. Off: Lodha Excelus, 13th Floor, Apollo Mills Compound, N. M. Joshi Marg, Mahalaxmi, Mumbai - 400 011.

Call 1860-267-9999 (local charges apply). DO NOT prefix any country code e.g. +91 or 00. Available Mon-Sat from 10 am to 7 pm | Email - service@hdfclife.com | NRIservice@hdfclife.com (For NRI customers only) Visit - www.hdfclife.com . CIN:U99999MH2000PLC128245.

Policy Document - HDFC Life ProGrowth Plus Unique Identification Number: 101L081V02

ALL UNIT LINKED POLICIES ARE DIFFERENT FROM TRADITIONAL INSURANCE POLICIES AND ARE SUBJECT TO DIFFERENT RISK FACTORS. IN THIS POLICY, THE INVESTMENT RISK IN INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER.

Your Policy is a Regular Premium, non participating Unit Linked Endowment Life Insurance Policy. This Policy is the evidence of a contract between HDFC Standard Life Insurance Company Limited ('We', or 'the Company') and the Policyholder ('You', or 'Policyholder') as described in the Policy Schedule. This Policy is based on the Proposal made by the within named Policyholder and submitted to the Company along with the required documents, declarations, statements, << any response given to the Short Medical Questionnaire (SMQ) by the Life Assured >>, <<applicable medical information and documents>> and other information received by the Company from the Policyholder, Life Assured or on behalf of the Policyholder. This Policy is effective subject to receipt and realisation, by the Company, of the consideration payable as First Premium under the Policy. This Policy is written under and will be governed by the applicable laws in force in India and all Premiums and benefits are expressed and payable in Indian Rupees.

POLICY SCHEDULE Policy number: << >> Client ID: << >>

Policyholder Details

Name	<< >>
Address	<< >>

Life Assured Details

Name	<< >>
Date of Birth	<< dd/mm/yyyy >>
Age on the Date of Risk Commencement	<< >> years
Age Admitted	< <yes no="">></yes>

Policy Details

Date of Risk Commencement	<< Risk Commencement Date >>
Date of Issue/Inception	<< Issue Date>>
Product Options chosen	<< >>
Premium Due Date(s)	< <dd month="">></dd>
Sum Assured	Rs. << >>
Annual Premium	Rs. << >>
Instalment Premium	Rs. << >>
Additional Benefits	<< Benefit Name, Expiry Date, Sum Assured >>
Policy Term	<< >> years
Premium Paying Term	<<>> years
Frequency of Premium Payment	<< Annual/Half-yearly/ Monthly >>
Premium per Frequency	Rs. << >>
Grace Period	<< 15 (for Monthly mode) 30 (for other modes) >> days
Fund	<pre><< Fund Name 1 - % Allocation>> << Fund Name 2 - % Allocation >> << Fund Name 3 % Allocation >></pre>
Expiry Date of Lock-in Period	<< 5 years from RCD >>
Final Premium Due Date	<< dd/mm/yyyy >>
Maturity Date	<< dd/mm/yyyy >>
Policy issued on the basis of Short Medical Questionnaire (SMQ)	<< Yes/No >>

Minimum Values Required#

Partial Withdrawal Amount	Rs. 10,000
Single Premium Top-Up Amount	N.A.

To be read in conjunction with the terms & conditions of the Policy provisions.

NOMINATION SCHEDULE

Nominee's Name	< <nominee-1>></nominee-1>	< <nominee-2>></nominee-2>
Date of Birth of Nominee	<< dd/mm/yyyy >>	<< dd/mm/yyyy >>
Nomination Percentage	<< >> %	<< >> %
Nominee's Address	<< >>	<< >>
Appointee's Name (Applicable where the nominee is a minor)	<< >>	
Date of Birth of Appointee	<< dd/mm/yyyy >>	
Appointee's Address	<< >>	

Signed << at Mumbai>> << 01 September 2005>> For HDFC Standard Life Insurance Company Limited

Authorised Signatory

In case you notice any mistake, you may return the Policy document to us for necessary correction.

Part B

Definitions

- Accident Accident shall mean to be a sudden, unforeseen and involuntary event caused by external and visible means;
- (2) Accidental Death Accidental Death shall mean death by or due to a bodily injury caused by an Accident, independent of all other causes of death;
- (3) Appointee means the person named by you and registered with us in accordance with the Nomination Schedule, who is authorized to receive the Death Benefit under this Policy on the death of the Life Assured while the Nominee is a minor;
- (4) Assignee means the person to whom the rights and benefits under this Policy are transferred by virtue of assignment under section 38 of the Insurance Act, 1938, as amended from time to time;
- (5) Authority/IRDAI means Insurance Regulatory and Development Authority of India;
- (6) Charges means or refers Premium Allocation Charge, Policy Administration Charge, Fund Management Charge, Mortality Charge, Service Tax & other levies, Premium Redirection Charge, Switching Charge, Partial Withdrawal Charge, Investment Guarantee Charge, Miscellaneous Charge and Discontinuance Charge;
- Company, company, Insurer, Us, us, We, we, Our, our means or refers to HDFC Standard Life Insurance Company Limited;
- (8) Cut-off time Is the time by which we must have accepted your instructions to invest in, or encash Units from a Fund, for us to invest in or encash Units at the associated valuation time. As per Regulations, the current Cut-off time is 3.00pm;
- (9) Date of Risk Commencement means the date, as stated in the Policy Schedule, on which the insurance coverage under this Policy commences;
- (10)Frequency of Premium Payment— means the period, as stated in the Policy Schedule, between two consecutive Premium due dates for the Policy;
- (11)Fund means each of the Funds earmarked by the Company for Unit Linked business and available to this product;
- (12) Life Assured The Life Assured is the person on whose life the contingent events has to occur for the Benefits to be payable. The Life Assured may be different from the Policyholder;
- (13) Maturity Date means the date stated in the Policy Schedule, on which the Policy Term expires and this Policy terminates;
- (14)Nominee(s) means the person named by you and registered with us in accordance with the Nomination Schedule, who is authorized to receive the Death Benefit under this Policy, on the death of the Life Assured;
- (15) Policyholder, You, you, your means or refers to the Policyholder stated in the Policy Schedule;
- (16)Policy Anniversary means the annual anniversary of the Date of Risk Commencement;
- (17) Policy Term means the term of the Policy as stated in the Policy Schedule;
- (18) Premium(s) means an amount stated in the Policy Schedule, payable by you to us for every Policy Year by the due dates, and in the manner stated in the Policy Schedule, to secure the benefits under this Policy, excluding service tax or any other taxes, cesses or levies;
- (19) Premium Paying Term means the period as stated in the Policy Schedule, in years, over which Premiums are payable;
- (20) Regulations means IRDAI (Linked Insurance Products) Regulations, 2013;
- (21) Revival of a Policy means restoration of the Policy, which was discontinued due to the non-payment of Premium, by the Company with all the benefits mentioned in the Policy document, with or without rider benefits, if any, upon the receipt of all the Premiums due and other charges/late fee, if any, as per the terms and conditions of the Policy, upon being satisfied as to the continued insurability of the insured on the basis of the information, documents and reports furnished by the Policyholder;
- (22) Revival Period means the period of two consecutive years from the date of discontinuance of the Policy, during which period the Policyholder is entitled to revive the Policy, which was discontinued due to the non-payment of Premium, in accordance with the terms of Revival of a Policy:
- (23)Sum Assured means the absolute amount of benefit which is guaranteed to become payable on death of the Life Assured in accordance with terms and conditions of the Policy;
- (24) Units means a specific portion or a part of the underlying segregated unit linked fund which is representative of the Policyholder's entitlement in such Funds i.e. the number of Units that are allocated basis applicable Unit Prices and amount of Premium net of Charges;
- (25) Unit Fund Value means the value obtained by multiplying the number of Units allocated to your Policy by the corresponding price of the Units;
- (26) Unit Price means the Net Asset Value (NAV) per Unit of the Investment Linked Fund;
- (27) Surrender means complete withdrawal/ termination of the entire Policy;
- (28)Surrender Value means an amount, if any, that becomes payable in case of Surrender of the Policy in accordance with the terms and conditions of the Policy.

Part C

1. Benefits

- Maturity Benefit Upon survival of the Life Assured and subject to the Policy being in-force on the Maturity Date of this benefit, risk cover ceases and the Unit Fund Value is payable.
- (2) The Policyholder has the following options in respect of Maturity Benefit:
 - to receive the entire Unit Fund Value as a lump sum amount; or
 - to receive the Unit Fund Value by way of Settlement Option as specified in Clause 3 (4) (Settlement Option) of Part D.
- (3) Death Benefit If the Life Assured dies during the Policy Term (subject to Policy being in force), the Death Benefit payable shall be the higher of the following;
 - Sum Assured less any Partial Withdrawals (as defined below); or
 - Unit Fund Value.
 - For a paid-up Policy, the Death Benefit payable shall be higher of the following;
 - Paid-Up Sum Assured less any Partial Withdrawals (as defined under Clause 1(6) of Part C); or
- Unit Fund Value.
- The Paid-Up Sum Assured is defined in Clause 1(8)(c) of Part D.
- (4) The Death Benefit payable shall be at least equal to 105% of the total Premiums paid till the date of death..
- (5) The Death Benefit is subject to the exclusions set out in Clause 4 (Exclusions) of Part F.
- (6) The "Sum Assured (or Paid-Up Sum Assured, where applicable) less any Partial Withdrawals" will be calculated as follows:
 - O For death before attainment of age 60 of Life Assured Sum Assured (or Paid-Up Sum Assured, where applicable) less all Partial Withdrawals made during the two year period immediately preceding the date of intimation of death of the Life Assured.
 - For death on or after attainment of age 60 of Life Assured Sum Assured (or Paid-Up Sum Assured, where applicable) less all Partial Withdrawals made after attainment of age 58.
- (7) Upon payment of Death Benefit or the Maturity Benefit, the Policy terminates and no further benefits are payable.
 (8) Extra Life Benefit This Clause only applies if the Policyholder has selected for the
- (8) Extra Life Benefit This Clause only applies if the Policyholder has selected for the Extra Life Benefit and we have accepted it. This benefit will be payable in addition to the Death Benefit as specified in Clause 3 above subject to Clause 4 (Exclusions) of Part F.
 - The Extra Life Benefit will be equal to:
- The Sum Assured if it is a Policy where all due Premiums have been paid and
- The Paid-Up Sum Assured if it is a paid-up Policy..
- Extra Life Benefit shall be payable if the Life Assured dies due to Accidental Death during the Policy Term within 90 days of the occurrence of the Accident.
- Upon payment of this benefit, the Policy terminates and no further Benefits are payable.
- (9) The recipients of Benefits under this Policy shall be as specified below:
 - Death Benefit shall be payable to the Nominee(s), if the Policyholder and the Life Assured are the same; or to the Policyholder if the Life Assured is other than the Policyholder.
- All other Benefits shall be payable to the Policyholder.
- In case of any unique situation or doubt the Company's decision will be final and binding.

2. Premiums

- (1) The first Premium must be paid along with the submission of your completed application / Proposal. Subsequent Regular Premiums are due in full on the date and at the frequency set out in your Policy Schedule.
- (2) Premiums under the Policy can be paid on yearly, half-yearly or monthly basis as per the chosen frequency and as set out in the Policy Schedule or as amended subsequently.
- (3) If you have chosen monthly Premium payment frequency, we may collect first 3 months Premium along with the proposal form. The Premiums that are paid before the due date will be deemed to have been received on the Due Date for that regular Premium respectively.
- (4) A Grace Period of not more than 30 days, where the mode of payment of Premium is other than monthly, and not more than 15 days in case of monthly mode, is allowed for the payment of each renewal Premium after the first Premium. We will not accept part payment of the Premium.
- (5) If any Premium remains unpaid after the expiry of Grace Period we will send you a Revival Letter. If we do not receive the Premiums due within the date specified in the Revival Letter, all risk covers will cease and your Policy will be discontinued as described under "Policy Discontinuance and Revival" clause.
- (6) A Premium will be deemed to remain unpaid if the Premium amount has not been realised by us.
- (7) Premiums are payable by You without any obligation on us to issue a reminder notice to You.
- (8) Where the Premiums have been remitted otherwise than in cash, the application of the Premiums received is conditional upon the realization of the proceeds of the instrument of payment, including electronic mode.
- (9) If you have chosen more than one Fund, we will split the allocation in accordance with your instructions before we allocate Units in each Fund.
- (10) The Premiums that fall due in the same financial year can be paid in advance. However, where the premium due in one financial year is paid in advance in earlier financial year, we may collect the same for a maximum period of three months in advance of the due date of the premium.
- (11) Any Regular Premiums paid before the Due Date will be deemed to have been received on the Due Date for that Regular Premium. No Units will be allocated before reaching the respective due dates, for the Premiums which are paid before the due date.

Part D

1. Policy Discontinuance and Revival

Discontinuance before the completion of five Policy years

- (1) If the Premiums due on your Policy are not paid before the expiry of the Grace Period, a notice will be issued to you within 15 days from the expiry of the Grace Period containing the following options:
 - to revive the Policy within a period of 2 years from the date of discontinuance, or
 - · to completely withdraw from the Policy without any risk cover.

The option chosen by You should be communicated to us within 30 days of receipt of such notice. During this period the Policy is deemed to be in-force with risk cover as per terms and conditions of the Policy and all Charges as specified in Part E will continue to be deducted on the Policy during this period.

(2) The treatment under the two above mentioned options is specified below:

Option	Treatment						
Revival	The revival shall be subject to the terms and conditions that we may specify from time to time including payment of all due and unpaid Premiums and underwriting approval.						
	At the time of revival:						
	 a. We shall collect all due and unpaid Premiums without charging interest or fee. 						
 b. We shall levy Policy Administration Charge and Premium Al Charge as applicable during the discontinuance period. 							
	c. We shall add back to the Fund, the discontinuance charges deducted at the time of discontinuance of Policy						
	d. Risk cover will be restored and Your Policy's 'Discontinued Policy Fund' value shall be reallocated to investment funds as chosen by you at the then prevailing Unit Prices at the time of revival.						
Withdrawal	The risk cover will cease immediately and your Policy will be discontinued.						
	The Unit Fund Value as on the Date of Discontinuance less the Discontinuance Charge (as specified in the Policy Schedule) will be moved to 'Discontinued Policy Fund'.						
	The proceeds from the 'Discontinued Policy Fund' for your Policy will be refunded only on the completion of the Lock-in Period.						

If we do not receive any communication from you within 30 days of receipt of the notice or if the Policy is not revived, the treatment shall be as per the conditions mentioned below under the Discontinuance Section

- (3) The funds in 'Discontinued Policy Fund' will earn a minimum guaranteed interest rate as specified by the IRDAI. The current applicable minimum guaranteed rate of interest specified by the IRDAI is 4% p.a. A Fund Management Charge of 0.50% p.a., charged daily, will be levied on the 'Discontinued Policy Fund'. This may be subject to change as notified by IRDAI from time to time.
- (4) In the instances where the Revival Period is not completed at the end of the Lock-in Period, the notice issued to You within 15 days from the expiry of the Grace Period will contain the options as specified in Clause 1 (1) of Part D as well as an additional option of receiving the proceeds at the end of the Lock-in Period or Revival Period, whichever is later.
- (5) The treatment for the options mentioned in Clause 1(4) of Part D is specified below:
 - a. If You choose to revive the Policy, the treatment for revival is as specified in Clause 1(2) of Part D. The Fund Value shall continue to remain in the 'Discontinued Policy Fund' until the Policy is revived or until the end of the Revival Period, whichever is earlier. If the Policy is not revived within two years of the Revival Period, the proceeds of the Discontinued Policy Fund shall be paid out at the end of the Revival Period.
- b.If You choose to completely withdraw from the Policy without any risk cover, the treatment shall be as specified in Clause 1(2) of Part D.
- c. If You choose to receive the proceeds at the end of the Lock-in Period or Revival Period whichever is later, the treatment shall be as per (a) above.
- (6) Upon payment of the proceeds from Discontinued Policy Fund, your Policy shall terminate and no further Benefits shall be payable under your Policy.

Discontinuance on or after the completion of five Policy years

- (7) If the Premiums due on your Policy are not paid before the expiry of the Grace Period, a notice will be issued to you within 15 days from the expiry of the Grace Period containing the following options:
 - to revive the Policy within a period of 2 years from the date of discontinuance of Premiums, or
 - to completely withdraw from the Policy without any risk cover, or
- to convert the Policy into a paid-up Policy.

The option chosen by You should be communicated to us within 30 days of receipt of such notice. During this notice period as well as the Revival Period the Policy is deemed to be in-force with risk cover as per terms and conditions of the Policy and all Charges as specified in Part E will continue to be deducted on the Policy during this period.

- (8) The treatment under the above mentioned options mentioned in Clause 1(7) of Part D is specified below:
 - a. If You choose to revive the Policy, the revival shall be subject to the terms and conditions that we may specify from time to time including payment of all due and unpaid Premiums and underwriting approval.
 - b.If You choose to completely withdraw from the Policy without any risk cover, the Policy shall be surrendered and surrender benefit as per Part D Clause 2 shall be payable.

- c. If You choose to convert the Policy into a paid-up Policy, the Sum Assured will reduce to Paid-up Sum Assured. The Paid-Up Sum Assured shall be calculated as the original Sum Assured multiplied by the total number of Premiums paid divided by the original number of Premiums payable as per the terms and conditions of the Policy.
- If You do not revert to us within 30 days of receipt of the notice or 35 days from the expiry of the Grace Period or the Policy is not revived, the policy shall be deemed to be withdrawn and the proceeds shall be paid out to the Policyholder. If the Policyholder opts to revive the Policy, but does not revive before the completion of the Revival Period, the Policy shall get surrendered automatically upon the completion of the Revival Period and the surrender benefit as specified in Part D Clause 2 (Surrender) shall become payable.

2. Surrender

- Policy may be surrendered at any time. The amount payable on Surrender will be the Unit Fund Value on Surrender less the Discontinuance Charge as specified in Part E.
- (2) If the Policy is surrendered before the completion of five Policy years, the amount will be moved to the Discontinued Policy Fund. The amount allocated to the Discontinued Policy Fund, with accrued interest, will be paid out on completion of the Lock-in Period
- (3) If the Policy is surrendered on or after the completion of the five Policy years, the Surrender Value will be paid to You.
- (4) If You die before the Surrender payment has been made We will make the Surrender payment immediately on receipt of all relevant documents in support of the claim.
- (5) Once any Surrender payment has been made, the Policy terminates and no further Benefits are payable.

3. Miscellaneous

(1) Fund Switches:

- a. You can ask us to switch the Funds in which your Units are held. To do this, we will first cancel all of your existing Units. We will then use the proceeds from the cancelled Units, after deducting the applicable charge, to buy Units in your chosen Fund or Funds.
- b. You may choose any investment linked Fund which is available to this product and which we have not withdrawn or closed.
- c. We may levy a Charge as specified in Part E, for any Fund Switch request.
- d. We may delay switching Funds in line with Part F Clause 3 (Force Majeure).

(2) Partial Withdrawals:

- a) You have the option of making Partial Withdrawals at any time after the first 5 years, subject to the following conditions:
 - o The Life Assured has to be at least 18 years of age.
 - The Partial Withdrawal amount is not less than the minimum amount specified in the Policy Schedule.
 - The Unit Fund Value after the Partial Withdrawal, the Partial Withdrawal Charge and any applicable Service Tax & other levies is not less than the 150% of the annualised Premium.
 - \circ The maximum Partial Withdrawal that can be done throughout the Policy Term is 300% of the annualised Premium.
- b)When we determine the eligibility of a Partial Withdrawal or determine the maximum Partial Withdrawal Amount, we will use the latest known Unit Price. As this price is not known at the time of the estimate of Partial Withdrawal eligibility or the Partial Withdrawal request, a small margin over and above the minimum Fund Value is kept to ensure that the Unit Fund Value requirement after the Partial Withdrawal is not violated. Currently this margin is 5% of your Fund Value on the date of the Partial Withdrawal request or calculation. We may change this margin at any time without prior notification or approval from you.
- c)Following a Partial Withdrawal, the Policy continues to be in-force and all benefits under Part C and conditions remain unaltered.
- d)We will deduct any tax and/or levies from payments if we are required to do so by the relevant authorities.
- e) We may levy a Charge as specified in Part E, for any Partial Withdrawal request.
- f) We may delay making a payment from the Funds in line with Part F Clause 3 (Force Majeure).

(3) Single Premium Top-Up:

The option for Single Premium Top-Ups is not available under this Policy

(4) Settlement Option:

This means an option available to the Policyholder to receive the Maturity Benefit in periodical instalments over a period which may extend to 5 years after the Maturity Date.

- a) The Policyholder may exercise the Settlement Option before the Maturity Date of the Policy. The Settlement Option is subject to any terms and conditions we may specify from time to time. These terms will include a minimum instalment amount, which may be determined by us at our sole discretion from time to time.
- b)The risk cover ceases and the Fund continues to be invested during the settlement period. The continuing investment risk on the Unit Fund will be borne by the Policyholder.
- c)We shall levy only Fund Management Charge during the settlement period and no other charges will be levied.
- d)No Fund Switch or Partial Withdrawal will be allowed during the settlement period. However, the Policyholder may anytime during the settlement period withdraw the entire Unit Fund Value.
- e)Any Unit Fund Value remaining after 5 years from the Maturity Date will be payable immediately.
- f) No further benefits will be payable after this payment.
- g)The Policyholder can choose to receive the payments in the form of annual, half-yearly, quarterly or monthly instalments spread over a period of upto 5 years from the Maturity Date. The Unit Fund Value will be paid in arrears at the end of the chosen instalment mode from the Maturity Date.
 - This implies that:

- After 1 year from the Maturity Date for annual instalment mode,
- After 6 months from the Maturity Date for half-yearly instalment mode,
- After 3 months from the Maturity Date for quarterly instalment mode &
- After 1 month from the Maturity Date for monthly instalment mode

(5) Premium Redirection

- a) The Funds in which new Premiums are invested can be changed at any time. You can ask for some or all of your future Premiums to be allocated to Units in different Funds that are available to this product. Premiums will only be applied as per the revised instructions if we accept those instructions before the Cut-off time for that Premium.
- b)We will only act on those instructions to change the Fund choice for future Premiums when we have all necessary information to allow the change of Fund choice to be processed and we are satisfied that the information received is correct.
- c) We may levy a Charge as specified in Part E, for any Premium Redirection request.

4. Alterations

- (1) The Premium paying frequency can be changed subject to the minimum Premium conditions. The annualised Premium cannot be decreased or increased at any point of time except due to a change in Premium paying frequency and only to that extent.
- (2) You can change the product benefit from Life Option to Extra Life Option in first 6 months from the inception or the Policy Anniversary date, subject to underwriting. Any change will be applicable from the effective date of the change.
- (3) You can change the product benefit from Extra Life Option to Life Option. Any change will be applicable from the effective date of the change.
- (4) The Policy Term and Sum Assured (other than the Policy becoming paid-up) as specified in the Policy Schedule cannot be changed at any time.
- (5) In case You have not provided proof of age of the Life Assured with the Proposal, You will be required to furnish such proof of age of the Life Assured as is acceptable to us and have the age admitted. In the event the age so admitted ("Correct Age") during the Policy Term is found to be different from the age declared in the Proposal, without prejudice to our rights and remedies including those under the Insurance Act, 1938, as amended from time to time, we shall take one of the following actions (i) if the Correct Age makes the Life Assured ineligible for this Policy, we will offer him suitable plan as per our underwriting norms. If you do not wish to opt for the alternative plan or if it is not possible for us to grant any other plan, the Policy will stand cancelled from the date of issuance and the Fund Value will be returned and the Policy will terminate thereafter; or (ii) if the Correct Age makes the Life Assured eligible for the Policy, the revised mortality charges as per the Correct Age will be recoverable. There could be a revision in the Sum Assured also depending on the Correct Age of the Life Assured. The provisions of Section 45 of the Insurance Act, 1938 shall be applicable.

5. Loans

There is no facility of loan available from us under this Policy.

6. Cancellation in the Free-Look Period:

In case you are not agreeable to any of the provisions stated in the Policy, you have the option to return the Policy to us stating the reasons thereof, within 15 days from the date of receipt of the Policy. If you have purchased your Policy through Distance Marketing this period will be 30 days. On receipt of your letter along with the original Policy document, we shall arrange to refund the Premium paid by you, subject to deduction of the proportionate risk Premium for the period on cover and the expenses incurred by us for stamp duty. If this product is purchased as QROPS through transfer of UK tax relieved assets, the proceeds from cancellation in free look period shall only be transferred back to the Fund House from where the money was received.

Part E

Charges

1. Premium Allocation Charge

A proportion of the Premium (Premium Allocation Rate) will be used to buy Units in the Funds of your choice. The balance premium that is not allocated is the Premium Allocation Charge. This charge is guaranteed.

Policy Year	Premium Allocation Rate	Premium Allocation Charge		
1	97.50 %	2.50 %		
2	98 %	2 %		
3 and onwards	100 %	0 %		

2. Policy Administration Charge

This charge will be deducted monthly by cancellation of Units subject to a maximum of Rs. 500 per month and is guaranteed for the duration of the Policy.

Policy Year	Policy Administration Charge (% of Annualised Premium)
1 to 5	0.42 %
6 to 10	0.83 %
11 to 15	0 %
16 and onwards	0.83 %

3. Fund Management Charge

The Fund Management Charge is 1.35% p.a. which will be charged daily and is incorporated into the Unit Prices for each Fund. This charge can be changed by Us subject to the maximum cap allowed by IRDAI.

4. Mortality and Other Risk Benefit Charges

These charges are calculated as the Sum at Risk for the Benefits chosen multiplied by the respective charge rate based on the age of the Life Assured on the date of deduction of the charge and is deducted monthly by cancellation of Units.

The Sum at Risk for the Mortality Charge is the Death Benefit less Fund Value. The Sum at Risk for Extra Life Benefit is the Sum Assured (or Paid-Up Sum Assured, where applicable). The Mortality and Other Risk Benefit Charges are guaranteed for the duration of the Policy. Mortality and Other Risk Benefit Charges are calculated every month based on the Benefits Insured and the age of the Life Assured, on the date the charge is due.

Current Annual Mortality and Other Risk Benefit Charge Rates

All rates are per Rs. 1,000 of Benefits Insured

1. Mortality Charge Rates for Death Benefit

2. Risk Benefit Charge Rates for Extra Life Benefit

Age	1	2	Age	1	2	Age	1	2	Age	1	2
14	1.4954		30	1.7710	1.2465	46	3.2924	1.4040	62	14.6041	1.7820
15	1.4954		31	1.7930	1.2465	47	3.5570	1.4250	63	16.3571	1.8135
16	1.4954		32	1.8151	1.2570	48	3.8657	1.4355	64	18.3195	1.8450
17	1.4954		33	1.8482	1.2570	49	4.2296	1.4565	65	19.8299	1.8765
18	1.4954	1.2150	34	1.8923	1.2780	50	4.6265	1.4880	66	21.5278	1.9080
19	1.5064	1.2150	35	1.9364	1.2780	51	5.0564	1.4985	67	24.0856	1.9605
20	1.5284	1.2150	36	1.9915	1.2885	52	5.5526	1.5195	68	26.9300	1.9920
21	1.5505	1.2150	37	2.0576	1.2885	53	6.1038	1.5405	69	30.0611	2.0235
22	1.5725	1.2150	38	2.1348	1.3095	54	6.6992	1.5720	70	33.5230	2.0760
23	1.6056	1.2150	39	2.2230	1.3095	55	7.3717	1.5825	71	37.3266	
24	1.6277	1.2255	40	2.3333	1.3200	56	8.1104	1.6140	72	41.5271	
25	1.6607	1.2255	41	2.4545	1.3410	57	8.8380	1.6350	73	46.1246	
26	1.6938	1.2255	42	2.5538	1.3620	58	9.6318	1.6665	74	51.1850	
27	1.7269	1.2255	43	2.6861	1.3620	59	10.5910	1.6980	75	56.7306	
28	1.7489	1.2255	44	2.8514	1.3725	60	11.7266	1.7190			
29	1.7600	1.2465	45	3.0609	1.3935	61	13.0606	1.7505			

Maximum Mortality and Other Risk Benefit Charge Rates

All Risk Benefit Charge Rates stated above are guaranteed for the term of your Policy.

The applicable rate for the current age of the Life Assured will be used at the time of each charge deduction for each of the risk benefit charges.

5. Discontinuance Charge

This charge will be deducted from your Policy by cancellation of Units. This charge can be changed by Us subject to the maximum cap allowed by IRDAI.

Policy Year	Annualized Premium up to and including Rs.25,000/-	Annualized Premium above Rs.25,000/-
1	20% of AP or 20% of FV or Rs. 3,000/-, whichever is lowest.	6% of AP or 6% of FV or Rs. 6,000/-, whichever is lowest.
2	15% of AP or 15% of FV or Rs. 2,000/-, whichever is lowest.	4% of AP or 4% of FV or Rs. 5,000/-, whichever is lowest.
3	10% of AP or 10% of FV or Rs. 1,500/-, whichever is lowest.	3% of AP or 3% of FV or Rs. 4,000/-, whichever is lowest.
4	5% of AP or 5% of FV or Rs. 1,000/-, whichever is lowest.	2% of AP or 2% of FV or Rs. 2,000/-, whichever is lowest.
5 and onwards	NIL	NIL

Where.

AP - Annualised Premium

FV - Fund Value on the date of discontinuance

6. Statutory Charges

This shall include Service Tax and any other statutory tax, duty or levy on or in respect of this Policy. The tax will be taken at the same time and the same method as the charge on which the tax is being levied or as required by legislation. This tax will be determined by the Government of India in accordance with legislation applicable at the time of providing service.

7. Premium Redirection Charges

A Premium redirection request initiated by the Policyholder will attract a charge of Rs 250 per request. However, if the request is executed through the Company's web portal the Policyholder will be charged Rs 25 per request.

8. Switching Charge

A fund switch request from the Policyholder will attract a charge of Rs 250 per request. However, if the request is executed through the Company's web portal the Policyholder will be charged Rs 25 per request.

9. Partial Withdrawal Charge

A partial withdrawal request from the Policyholder will attract a charge of Rs 250 per request. However, if the request is executed through the Company's web portal the Policyholder will be charged Rs 25 per request.

10. Miscellaneous Charges

Any Policy alteration request initiated by the Policyholder will attract a charge of Rs. 250 per request.

Any administrative servicing that we may introduce at a later date would be chargeable subject to IRDAI's approval.

11. Investment Guarantee Charge

Not applicable

12. Investment Linked Funds

- (1) Fund descriptions of the Funds currently available under this Policy and investment pattern are listed below, the same may be revised in future.
- O Income Fund The Income Fund aims to provide superior returns through investments in high credit quality Debt instruments while maintaining an optimal level of interest rate risk.
- Balanced Fund The Balanced Fund aims to generate high returns through a dynamic allocation of investments in Debt and Equity Instruments so as to combine the stability of Debt instruments with the long term capital appreciation potential of Equities.
- O Blue Chip Fund- The Blue Chip Fund aims to provide medium to long term capital appreciation by investing in a portfolio of predominantly large cap companies which can perform through economic and market cycles.
- Opportunities Fund The Fund aims to generate long term capital appreciation by investing predominantly in mid cap stocks which are likely to be the blue chips of tomorrow

FUND	OBJECTIVES	ASSET CLASS	Risk	&

		Cash & Deposits	Income Instrumen ts	Equity	return Rating
		FUND	COMPOS	ITION	
Income Fund SFIN: ULIF03401/01/10Inc omeFund101	Higher potential returns due to higher duration and credit exposure.	0 to 20%	80 to 100%		Moderat e
Balanced Fund SFIN: ULIF03901/09/10Bal ancedFd101	Dynamic Equity exposure to enhance the returns while the Debt allocation reduces the volatility of returns	0 to 20%	0 to 60%	40 to 80%	Moderat e to High
Blue Chip Fund SFIN: ULIF03501/01/10B1 ueChipFd101	Exposure to large-cap Equities & Equity related securities.	0 to 20%		80 to 100%	Very High
Opportunities Fund SFIN: ULIF03601/01/10Op prtntyFd101	Exposure to mid-cap Equities & Equity related securities.	0 to 20%		80 to 100%	Very High

* Investment in Liquid Mutual Funds will always be within Mutual Fund limits as prescribed by IRDAI regulations and guidelines. (IRDAI (Investment) (Fourth Amendment) Regulations, 2008, Annexure II), the current limit of approved investments in Liquid Mutual Funds is 5% of the fund.

The asset allocation for the Discontinued Policy Fund (SFIN:ULIF05110/03/11DiscontdPF101) shall be as per the prevailing regulatory requirements. Currently, the asset allocation is as follows:

- (i) Money Market Instruments 0% to 40%
- (ii) Government securities: 60% to 100%.
- (2) Unit Prices will be published on our Company's website, on the Life Insurance Council's Website and in leading national dailies.
- (3) The Unit Price of a unit linked fund shall be computed as:
 - Market Value of investment held by the Fund plus the value of any current assets less the value of any current liabilities & provisions, if any
 - vided by the number of Units existing at the valuation date (before any Units are redeemed or created)
 - The resulting price will be rounded to the nearest Re. 0.0001.
- (4) Your instruction for allocation of Premium net of all the relevant allocation Charges is utilized to purchase Units of investment linked Funds for the Policy. In any investment linked Fund, all Units are of equal value. You will not hold the Units directly and the assets of each Fund will belong to us.
- (5) The assets that the Funds invest in will be selected by us at our sole discretion at all times.
- (6) We may close, withdraw, modify, split or combine Funds or introduce new Funds with prior approval from the IRDAI, if required. 'Withdraw' means no further payments will be accepted into the Fund, while any existing Units held in the Fund will continue to be allocated. 'Close' means We will encash all the Units, which exist for a Fund and terminate the Fund.
- (7) Where We close or withdraw a Fund, We will notify You, three months in advance that, We will switch any existing units in that Fund ('original fund') and / or apply any future Premiums which would have been applied to that original Fund to another Fund that has, in our opinion, the closest investment objectives to the original Fund. During the three month notice period, You can switch to any other available Fund.
- (8) We will not allocate Units in any investment-linked Fund unless assets equivalent to those Units are added at the same time to the Fund. We will also not withdraw assets from any such Fund (except to meet the deductions described below in this Clause) unless units equivalent to those assets are cancelled at the same time. Units will only be cancelled in any such Fund under the terms as specified in Part E, and assets equivalent to the cancelled units will be withdrawn from the same Fund at the same time.
- (9) We will add the income from the assets of an investment linked Fund to that Fund.
- (10)We can deduct from the assets of an investment linked Fund the amounts that are required to cover:
 - expenses, taxes and statutory duties in respect of or due to the buying and selling of assets;
 - \circ part or all of any tax, statutory levy or other statutory/regulatory charge on us allocated to the Fund; and
 - o the Fund Management Charges described in Part E.
- (11)Risks of Investment in the Funds:
 - o The Premiums paid in the Linked Insurance Policies are subject to investment risks associated with capital markets and the Unit Prices may go up or down based on the performance of the Fund and factors influencing the capital market and You are responsible for the decisions made.
 - o HDFC Standard Life Insurance Company Limited is only the name of the Insurance Company and HDFC Life ProGrowth Plus is only the name of the linked insurance product and does not, in any way, indicate the quality of the product or its future prospects or the returns.
 - The various Funds offered under this Policy are the names of the Funds and do not in any way indicate the quality of the Funds, their future prospects or the returns.
 - o There is no assurance that the objectives of any of the Funds will be achieved.

 \circ The past performance of any of the Funds does not indicate the future performance of these Funds.

13. Applicability of Unit Prices

(1) The allocation and redemption of Units for various transactions would be at the Unit Prices as described below:

Type of Transaction	Applicable Unit Prices (Where transaction is received before Cut-off time)
First Premium deposit received by way of local cheque or pay order or demand drafts payable at par	Unit Price of the date of commencement of the Policy.
First Premium deposit received by way of outstation cheque	Unit Price of the date of commencement of the Policy or date of realisation of the amount by the Company, whichever is later.
Renewal Premiums received by way of Direct Debit, ECS, credit card, etc	Unit Price of the due date of Premium payment or actual receipt of Premium whichever is later.
Renewal Premiums received by way of local cheque	Unit Price at the date of receipt of instruction or the due date, whichever is later.
Renewal Premiums received by way of outstation cheque	Unit Price at the date of receipt of instrument or the due date or the date of realisation of the amount by the Company, whichever is later.
Partial Withdrawal (if applicable) Fund Switch (if applicable)	Unit Price of the date of receipt of the request.
Free Look Cancellation Death Claim	Unit Price of the date of receipt of the request or intimation of claim. (Intimation for the purpose of claim must be in writing or any other manner as decided by the Company from time to time).
Surrender	Unit Price of date of receipt of the request.
Single Premium Top-Up (if applicable)	Unit Price of date of realisation of monies.
Transfer to the Discontinued Policy Fund	Unit Price of the date of Policy discontinuance.
Charges	Unit Prices of the effective date the Charges are deducted.

- (2) If the transaction request is received after the Cut-off time, then Unit Prices of the next date or in case of prepayment of renewal Premium, Unit Price of the due date, shall be applicable.
- (3) If the same day or the next day or the transaction due date is not a valuation date, then we shall apply the Unit Price of the next immediate valuation date.
- (4) In the event of the new application or proposal received on the last day of the financial year, the Unit Price of that day would be applicable. The Cut-off time shall not be applicable for such transactions.
- (5) The Units allocated shall be reversed in case of the non-realisation of the Premium amount.
- (6) We shall follow norms stated above for all transactions which are not specifically mentioned herein but involve allocation and redemption of Units.

Part F

1. Nomination

The Policyholder can nominate a person/ persons in accordance with Section 39 of the Insurance Act, 1938 as amended from time to time. Simplified version of the provisions of Section 39 is enclosed in Annexure I for reference.

2. Assignment

The Policyholder can assign or transfer of a policy in accordance with Section 38 of the Insurance Act, 1938 as amended from time to time. Simplified version of the provisions of Section 38 is enclosed in Annexure II for reference.

3. Force Majeure

- (1) We may delay switching Funds/making a payment from the Funds if it is necessary to do so in order to maintain fairness and equity between Unit holders remaining in, and Unit holders leaving a Fund. Where this applies, we may delay switching/encashing all or part of your Funds for up to 30 days. If we delay the switch/encashing, we will use the Unit Prices that apply on the day on which the switch/encashment of Units actually takes place.
- (2) We may defer the valuation of assets until normality returns or delay switches/encashment of Units in the following circumstances:
 - When one or more stock exchanges which provide a basis for valuation for a substantial portion of the assets of the Fund are closed other than for ordinary holidays.
 - When, as a result of political, economic, monetary or any circumstances out of our control, the disposal or valuation of the assets of the Unit Fund are not reasonable or would not reasonably be practicable without being detrimental to the interests of the remaining Unit holders.
 - During periods of extreme volatility of markets during which Surrenders and switches and encashment would, in our opinion, be detrimental to the interests of the existing/remaining Unit holders of the Fund.
 - In the case of natural calamities, strikes, war, civil unrest, riots and bandhs.
 - In the event of any force majeure or disaster that affects our normal functioning.
 - If so directed by the IRDAI.

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- (1) In case of death due to suicide within 12 months from the Date of Inception of the Policy Term or from the Date of Revival of the Policy, the Nominee or beneficiary of the Policyholder shall be entitled to the Unit Fund Value as available on the date of death. Any charges recovered subsequent to the date of death shall be paid back to the Nominee or beneficiary along with the death benefit.
- (2) We shall not be liable to pay the Extra Life Benefit if death is caused directly or indirectly from any of the following:
 - o Intentionally self-inflicted injury or suicide, irrespective of mental condition.
 - Alcohol or solvent abuse, or the taking of drugs except under the direction of a registered medical practitioner.
- \circ Taking part or practising for any hazardous hobby, pursuit or race unless previously agreed to by us in writing
- War, invasion, hostilities (whether war is declared or not), civil war, rebellion, revolution or taking part in a riot or civil commotion.
- Taking part in any flying activity, other than as a passenger in a commercially licensed aircraft.
- o Taking part in any act of a criminal intent.

5. Incorrect information and non-disclosure

Fraud, misrpresentation and forfeiture would be dealt with in accordance with provisions of Section 45 of the Insurance Act 1938 as amended from time to time. Simplified version of the provisions of Section 45 is enclosed in Annexure III for reference.

6. Non-negative Claw-back Additions

Upon the exit from a Policy at any time on or after the completion of five Policy years, we will calculate the gross yield, the net yield and the reduction in yield based on the actual returns. If the reduction in yield is greater than as required under the Regulations, we will add non-negative Claw-back Additions to the Fund before payment of Benefits to ensure compliance with the reduction in yield requirements as specified in Regulation 37(d) of IRDAI (Linked Insurance Products) Regulations, 2013.

 $Exit\ from\ the\ Policy\ would\ mean\ Death\ or\ Surrender\ or\ Maturity,\ whichever\ is\ earliest.$

7. Pre-requisites for payment of Benefits:

- (1) Maturity Benefit: The Maturity Benefit will be paid if and only if
 - The Policy has matured and the Life Assured is alive on the Maturity Date,
- $\bullet\,$ No claim has been made on the Policy,
- The Policy has not been discontinued or surrendered or cancelled or terminated; and
- All relevant documents including the original Policy document in support of your claim have been provided to the Company.
- (2) Death Benefit: The Death Benefit will be paid if and only if
 - The death of the Life Assured has occurred before the Maturity Date,
 - The Policy provisions specified in Clause 4 (Exclusions) of Part F and Clause 5 (Incorrect Information and Non Disclosure) of Part F are not attracted,
 - The Policy has not been discontinued or surrendered or cancelled or terminated, and
 - All relevant documents in support of the claim have been provided to the Company.
 These would normally include the following:
 - o fully completed claim form; and
 - o original Policy document; and
 - original death registration certificate or certified extract from the death register; and
 - o original certificate or certified copies of doctor certifying death; and
 - o original certificate or certified copies of cremation or burial; and
 - originals or certified copies of any medical reports that we consider relevant to the death;
 - Depending on the circumstances of the death, further documents may be called for as we deem fit.

- The claim is required to be intimated to us within a period of three years from the date
 of death. However, we may condone the delay in claim intimation, if any, where the
 delay is proved to be for reasons beyond the control of the claimant.
- (3) Extra Life Benefit: The Extra Life Benefit will be paid if and only if
- The death of the Life Assured was attributable to an Accidental Death,
- The Life Assured dies within 90 days of the Accident and before the expiry date of this benefit.
- The Policy provisions specified in Clause 4 (Exclusions) of Part F and Clause 5 (Incorrect Information and Non Disclosure) of Part F are not attracted,
- The Policy has not been discontinued or surrendered or cancelled or terminated; and
- All relevant documents in support of the claim have been provided to the Company.
 These would normally include the following:
 - o fully completed claim form; and
 - o original Policy document; and
 - original death registration certificate or certified extract from the death register;
 - o original certificate or certified copies of doctor certifying death; and
 - o original certificate or certified copies of cremation or burial; and
- o First Information Report; and
- O Police Panchanama; and
- o Police Inquest report; and
- O Post-Mortem report; and
- originals or certified copies of any medical reports that we consider relevant to the death
- Depending on the circumstances of the death, further documents may be called for as we deem fit.
- We may condone the delay in claim intimation if the delay is proved to be for reasons beyond the control of the claimant.

8. Modification, Amendment, Re-enactment of or to the Insurance laws and rules, regulations, guidelines, clarifications, circulars etc thereunder

- (1) This Policy is subject to
- The Insurance Act 1938, as amended by the Insurance Regulatory and Development Authority Act, 1999.
- Amendments, modifications (including re-enactment) as may be made from time to time, and
- Other such relevant Regulations, Rules, Laws, Guidelines, Circulars, Enactments etc as may be introduced thereunder from time to time.
- (2) We reserve the right to change any of these Policy Provisions / terms and conditions in accordance with changes in applicable Regulations or Laws or if it becomes impossible or impractical to enact the provision / terms and conditions.
- (3) We are required to obtain prior approval from the IRDAI or any successor body before making any material changes to these provisions, except for changes of regulatory / statutory nature.
- (4) We reserve the right to require submission of such documents and proof at all life stages of the Policy including at the time of payment of Benefits as may be necessary to meet the requirements under Anti- money Laundering/Know Your Customer norms and as may be laid down by IRDAI and other regulators from time to time.

. Notices

Any notice, direction or instruction given to Us, under the Policy, shall be in writing and delivered by hand, post, facsimile or from registered electronic mail ID to:

HDFC Standard Life Insurance Company Limited, 11th Floor, Lodha Excelus, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai - 400011.

Registered Office: Lodha Excelus, 13th Floor, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai - 400011.

Helpline number: 18602679999 (Local charges apply)

E-mail: service@hdfclife.com

Or such other address as may be informed by Us.

Similarly, any notice, direction or instruction to be given by Us, under the Policy, shall be in writing and delivered by hand, post, courier, facsimile or registered electronic mail ID to the updated address in the records of the Company.

You are requested to communicate any change in address, to the Company supported by the required address proofs to enable the Company to carry out the change of address in its systems. The onus of intimation of change of address lies with the Policyholder. An updated contact detail of the Policyholder will ensure that correspondences from the Company are correctly addressed to the Policyholder at the latest updated address.

BENGALURU

CHANDIGARH

Part G

1. Complaint Resolution Process

The customer can contact us on the below mentioned address in case of any complaint/ grievance:

Grievance Redressal Officer

HDFC Standard Life Insurance Company Limited

11th Floor, Lodha Excelus, Apollo Mills Compound,

N. M. Joshi Marg, Mahalaxmi, Mumbai, Maharashtra - 400011

Helpline number: 18602679999 (Local charges apply)

E-mail: service@hdfclife.com

- All grievances (Service and sales) received by the Company will be responded to within the prescribed regulatory Turn Around Time (TAT) of 14 days.
- iii Written request or email from the registered email id is mandatory.
- If required, we will investigate the complaints by taking inputs from the customer over the telephone or through personal meetings.
- We will issue an acknowledgement letter to the customer within 3 working days of the receipt of complaint.
- The acknowledgement that is sent to the customer has the details of the complaint noumber, the Policy noumber and the Grievance Redressal Officer's name who will be handling the complaint of the customer.
- If the customer's complaint is addressed within 3 days, the resolution communication will also act as the acknowledgment of the complaint.
- viii. The final letter of resolution will offer redressal or rejection of the complaint along with the reason for doing the sameso.
- In case the customer is not satisfied with the decision sent to him or her, he or she may contact our Grievance Redressal Officer within 8 weeks of the receipt of the communication at any of the touch points mentioned in the document, failing which, we will consider the complaint to be satisfactorily resolved.
- The following is the escalation matrix in case there is no response within the prescribed timelines or if you are not satisfied with the response. The number of days specified in the below- mentioned escalation matrix will be applicable from the date

Level	Designation	Response
		Time
1st Level	Sr. Manager - Customer	10
	Relations	working
		days
2nd Level	Vice President - Customer	10
(for response	Relations	working
not received		days
from Level 1)		
Final Level	Sr. Vice President and	3
(for response	Head Customer Relations	working
not received	& Principal Grievance	days
from Level 2)	Redressal Officer	

If you are not satisfied with the response or do not receive a response from us within 14 days, you may approach the Grievance Cell of IRDAI on the following contact details:

IRDAI Grievance Call Centre (IGCC) TOLL FREE NO:155255

Email ID: complaints@irda.gov.in

Online-You complaint online can register vour

http://www.igms.irda.gov.in/

Address for communication for complaints by fax/paper:

Consumer Affairs Department

Insurance Regulatory and Development Authority of India

9th floor, United India Towers, Basheerbagh Hyderabad – 500 029, Telangana State (India)

Fax No: 91-40 - 6678 9768

- In the event you are dissatisfied with the response provided by us, you may approach the Insurance Ombudsman in your region. The contact details of the Insurance Ombudsman are provided below.
 - Details and addresses of Insurance Ombudsman

Office of the	Contact Details	Areas of
Ombudsman		Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman,	Gujarat, Dadra &
	2nd floor, Ambica House,	Nagar Haveli,
	Near C.U. Shah College,	Daman and Diu
	Navyug Colony, Ashram Road,	
	Ahmedabad – 380 014.	
	Tel.: 079 - 27546150 / 27546139	
	Fax: 079 – 27546142	
	Email: bimalokpal.ahmedabad@gbic.co.in	
BHOPAL	Office of the Insurance Ombudsman,	Madhya Pradesh &
	Janak Vihar Complex, 2nd Floor,	Chhattisgarh
	Malviya Nagar, Opp. Airtel Office,	
	Near New Market,	
	Bhopal – 462 003.	
	Tel.: 0755 - 2769201 / 2769202	
	Fax: 0755 – 2769203	
	Email: bimalokpal.bhopal@gbic.co.in	
BHUBANESHWAR	Office of the Insurance Ombudsman,	Orissa
	62, Forest park,	
	Bhubneshwar – 751 009.	

	Fax: 0172 – 2708274	
	Email: bimalokpal.chandigarh@gbic.co.in	
CHENNAI	Office of the Insurance Ombudsman,	Tamil Nadu,
	Fatima Akhtar Court, 4th Floor, 453,	Pondicherry Town and Karaikal
	Anna Salai, Teynampet, CHENNAI – 600 018.	(which are part of
	Tel.: 044 - 24333668 / 24335284	Pondicherry)
	Fax: 044 - 24333664	,
	Email: bimalokpal.chennai@gbic.co.in	
NEW DELHI	Office of the Insurance Ombudsman,	Delhi
	2/2 A, Universal Insurance Building,	
	Asaf Ali Road, New Delhi – 110 002.	
	Tel.: 011 - 23239633 / 23237532	
	Fax: 011 – 23230858	
	Email: bimalokpal.delhi@gbic.co.in	
GUWAHATI	Office of the Insurance Ombudsman,	Assam ,
	Jeevan Nivesh, 5th Floor,	Meghalaya,
	Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001(ASSAM).	Manipur, Mizoram, Arunachal Pradesh,
	Tel.: 0361 - 2132204 / 2132205	Nagaland and
	Fax: 0361 - 2732937	Tripura
	Email: bimalokpal.guwahati@gbic.co.in	1
HYDERABAD	Office of the Insurance Ombudsman,	Andhra Pradesh,
	6-2-46, 1st floor, "Moin Court",	Telangana, Yanam
	Lane Opp. Saleem Function Palace,	and part of
	A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004.	Territory of Pondicherry
	Tel.: 040 - 65504123 / 23312122	Tolldicherry
	Fax: 040 – 23376599	
	Email: bimalokpal.hyderabad@gbic.co.	
JAIPUR	Office of the Insurance Ombudsman,	Rajasthan
	Jeevan Nidhi – II Bldg., Gr. Floor,	
	Bhawani Singh Marg,	
	Jaipur - 302 005. Tel.: 0141 – 2740363	
	Email: bimalokpal.jaipur@gbic.co.in	
ERNAKULAM	Office of the Insurance Ombudsman,	Kerala ,
	2nd Floor, Pulinat Bldg.,	Lakshadweep ,
	Opp. Cochin Shipyard, M. G. Road,	Mahe - a part of
	Ernakulam - 682 015.	Pondicherry
	Tel.: 0484 - 2358759 / 2359338 Fax: 0484 – 2359336	
	Email: bimalokpal.ernakulam@gbic.co.in	
KOLKATA	Office of the Insurance Ombudsman,	West Bengal ,
	Hindustan Bldg. Annexe, 4th Floor,	Andaman &
	4, C.R. Avenue,	Nicobar Islands,
	KOLKATA - 700 072.	Sikkim
	Tel.: 033 - 22124339 / 22124340	
	Fax: 033 – 22124341 Email: bimalokpal.kolkata@gbic.co.in	
LUCKNOW	Office of the Insurance Ombudsman,	Districts of Uttar
LUCINIOW	6th Floor, Jeevan Bhawan, Phase-II,	Pradesh : Laitpur,
	Nawal Kishore Road, Hazratganj,	Jhansi, Mahoba,
	Lucknow - 226 001.	Hamirpur, Banda,
	Tel.: 0522 - 2231330 / 2231331	Chitrakoot,
	Fax: 0522 - 2231310	Allahabad,
	Email: bimalokpal.lucknow@gbic.co.in	Mirzapur, Sonbhabdra,
		Fatehpur,
		Pratapgarh,
		Jaunpur, Varanasi,
		Gazipur, Jalaun,
		Kanpur, Lucknow,
		Unnao, Sitapur,
		Lakhimpur,
		Bahraich, Barabanki,
		Raebareli, Sravasti,
		Kacharen Sravasn

Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429

Email: bimalokpal.bhubaneswar@gbic.co.in

Jeevan Soudha Building, PID No. 57-27-N-

Karnataka

Puniab . Harvana.

Himachal Pradesh.

Jammu & Kashmir

, Chandigarh

Office of the Insurance Ombudsman,

Ground Floor, 19/19, 24th Main Road,

Email: bimalokpal.bengaluru@gbic.co.in

Tel.: 080 - 26652048 / 26652049

Batra Building, Sector 17 - D,

Tel.: 0172 - 2706196 / 2706468

Chandigarh - 160 017.

Office of the Insurance Ombudsman.

S.C.O. No. 101, 102 & 103, 2nd Floor,

JP Nagar, Ist Phase

Bengaluru - 560 078.

		Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
MUMBAI	Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@gbic.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane
PATNA	Office of the Insurance Ombudsman, 1st Floor,Kalpana Arcade Building,, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612-2680952 Email id: bimalokpal.patna@gbic.co.in.	Bihar and Jharkhand
NOIDA	Office of the Insurance Ombudsman, Bhagwan Sahai Palace 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@gbic.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj,

		Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.
PUNE	Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020-41312555 Email: Bimalokpal.pune@gbic.co.in	Maharashtra Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region

B. Power of Ombudsman-

The Ombudsman may receive and consider-

- complaints under rule 13 of Redressal of Public Grievances Rules , 1998;

- any partial or total repudiation of claims by the Company; any dispute in regard to Premium paid or payable in terms of the Policy; any dispute on the legal construction of the Policy insofar as such disputes relate to iv. claims;
- delay in settlement of claims;
- non issue of any insurance document to customers after receipt of Premium.
- Manner in which complaint is to be made -
- Policyholder who has a grievance against the Company, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the Company complained against is located.
- The complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the Company against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.
- iii. No complaint to the Ombudsman shall lie unless -
 - The complainant had before making a complaint to the Ombudsman made a written representation to the Company named in the complaint and either the Company had rejected the complaint or the complainant had not received any reply within a period of one month after the Company received his representation or the complainant is not satisfied with the reply given to him by the Company;
 - The complaint is made not later than one year after the Company had rejected the representation or sent its final reply on the representation of the complainant; and
 - · The complaint is not on the same subject-matter, for which any proceedings before any court, or Consumer Forum or arbitrator is pending or were so earlier.

Annexure I

Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act, 2015 dated 23.03.2015. The extant provisions in this regard are as follows:

- (1) The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
- (2) Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
- (3) Nomination can be made at any time before the maturity of the policy.
- (4) Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
- (5) Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
- (6) A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
- (7) Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
- (8) On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
- (9) A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
- (10) The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
- (11) In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
- (12) In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
- (13) Where the policyholder whose life is insured nominates his a. parents or b. spouse or c. children or d. spouse and children e. or any of them the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.
- beneficial title on the nominee having regard to the nature of his title.

 (14) If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s)
- (15) The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the commencement of Insurance Laws (Amendment) Act, 2015 (i.e 23.03.2015).
- (16) If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
- (17) The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where before or after Insurance Laws (Amendment) Act, 2015, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Insurance Laws (Amendment) Act, 2015 dated 23.03.2015 for complete and accurate details.

Annexure II

Section 38 - Assignment or Transfer of Insurance Policies

Assignment or transfer of a policy should be in accordance with Section 38 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act, 2015 dated 23.03.2015. The extant provisions in this regard are as follows:

- (1) This policy may be transferred/assigned, wholly or in part, with or without consideration.
- (2) An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
- (3) The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
- (4) The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
- (5) The transfer or assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy there of certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
- (6) Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
- (7) On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
- (8) If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
- (9) The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is a. not bonafide or b. not in the interest of the policyholder or c. not in public interest or d. is for the purpose of trading of the insurance policy.
- (10) Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
- (11) In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
- (12) The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.
- (13) Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except a. where assignment or transfer is subject to terms and conditions of transfer or assignment OR b. where the transfer or assignment is made upon condition that i. the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR ii. the insured surviving the term of the policy
 - Such conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.
- (14) In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person a shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and b. may institute any proceedings in relation to the policy c. obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings.
- (15) Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Act, 2015 shall not be affected by this section.

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Annexure III

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended by Insurance Laws (Amendment) Act, 2015 dated 23.03.2015 are as follows:

- (1) No Policy of Life Insurance shall be called in question on any ground whatsoever after expiry of 3 yrs from a. the date of issuance of policy or b. the date of commencement of risk or c. the date of revival of policy or d. the date of rider to the policy whichever is later.
- (2) On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from a. the date of issuance of policy or b. the date of commencement of risk or c. the date of revival of policy or d. the date of rider to the policy whichever is later. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.
- (3) Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy: a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true; b. The active concealment of a fact by the insured having knowledge or belief of the fact; c. Any other act fitted to deceive; and d. Any such act or omission as the law specifically declares to be fraudulent.
- (4) Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.
- (5) No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.
- (6) Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.
- (7) In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.
- (8) Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.
- (9) The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

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